

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 350 /(ND)/2017

In the matter of :

M/s. SE Investments Limited
Vs.
M/s. KDP Infrastructure (P) Limited

.. PETITIONER

... RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 27.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. P. Nagesh, Advocate
Mr. Nishant Tyagi, Advocate

For the Respondents : -

ORDER

Learned Counsel for the petitioner/Operational Creditor is present. At the request of the Ld. Counsel for the petitioner that proof of the address of the registered office of the Corporate Debtor as reflected in the Master Data on the website maintained by the MCA as well as details relating to E-mail address as provided therein will be filed before this Tribunal. Two weeks time is granted for the said purpose.

Post the matter on 17.10.2017.

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
27.9.2017